## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

# Petition No. 391/GT/2019

### Coram:

Shri P.K. Pujari, Chairperson Shri I.S. Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member

Date of Order: 14<sup>th</sup> April, 2022

### In the matter of:

### Corrigendum to the order dated 17.3.2022 in Petition No. 391/GT/2019.

### In the matter of

Petition for revision of tariff for the 2014-19 tariff period after truing up exercise and determination of tariff for the period 2019-24 in respect of Karcham Wangtoo Hydroelectric Project (1000 MW)

### And

#### In the matter of:

JSW Hydro Energy Limited, Registered Office: Juit Complex P.O. Dumehar Bani Kanda Ghat-173215, Solan District, Himachal Pradesh

.....Petitioner

### Vs

1. PTC India Limited, NBCC Tower, 15, Bhikaji Cama Place, New Delhi-110066

2. Haryana Power Generation Corporation Limited, Plot No. C-7, Sector-6, Panchkula, Haryana-134 109

3. Uttar Pradesh Power Corporation Limited, Shakti Bhawan, 14, Ashok Marg, Lucknow-226 001

4. Jaipur Vidyut Vitran Nigam Limited, Vidyut Bhawan, Janpath, Jaipur-302 005

5. Ajmer Vidyut Vitran Nigam Limited, Vidyut Bhawan, Panchsheel Nagar, Makarwali Road, Ajmer-305 004



6. Jodhpur Vidyut Vitran Nigam Limited, New Power House, Industrial Area, Jodhpur-342 003

7. Punjab State Power Corporation Limited, The Mall, Old PSEB Building, Patiala-147001

8. Government of Himachal Pradesh, Shimla-171002 (HP)

9. Himachal Pradesh State Electricity Board Limited, Vidyut Bhawan, Shimla-171004

### .....Respondents

### **CORRIGENDUM ORDER**

The Commission vide its order dated 17.3.2022 in Petition No.391/GT/2019

had revised the tariff of Karcham Wangtoo Hydroelectric Project (1000 MW) ('the

generating station') for the 2014-19 tariff period after truing up exercise and also

approved the tariff of the generating station for the 2019-24 tariff period.

2. It has been brought to our notice that certain inadvertent errors have crept in

the said order dated 17.3.2022 and the same are rectified as under:

(a) In page 45, paragraph 95, 4<sup>th</sup> line - "Regulation 8(3)" shall be read as "Regulation 8(13)".

(b) In page 67, paragraph 123 stands deleted as the same is not relevant as MPPMCL, BRPL and TPDDL are not Respondents and the submissions as recorded were not made by any of the Respondents.

(c) In page 68, paragraph 125, 7<sup>th</sup> line - the word "sgall" shall be read as "shall'.

(d) In page 68, paragraph 125, 9<sup>th</sup> line - the part of sentence starting from "*the reason for which shall be furnished by the Petitioner at the time of truing up of tariff*" stands deleted.

(d) In page 79, paragraph 144, 9<sup>th</sup> line - "30.9.2023" shall be read as "13.9.2023".

3. Except for the above, all other terms contained in order dated 17.3.2022 in Petition No.391/GT/2019 shall remain unchanged.

Sd/-(P. K. Singh) Member Sd/-(Arun Goyal) Member Sd/-(I S. Jha) Member Sd/-(P. K. Pujari) Chairperson

